

**OFFICE OF THE DISTRICT & SESSIONS JUDGE, KAPURTHALA.**

**OFFICE ORDER**

As per Family Court Act, a Family Court has been established by the Hon'ble Punjab and Haryana High Court at the District Headquarter at Kapurthala to deal with the family matters of Kapurthala Sessions Division, vide order dated 26.03.2021, issued under Endst. No.151 Gaz.I/VI.F.8 dated 26.03.2021. As per the instructions contained in Hon'ble High Court letter No.86 Spl.Gaz.II(19-G) dated 18.01.2019 and in view of the number of pending family matters pertaining to Sub Divisions of this Sessions Division, Ms.Gurpreet Kaur, Addl. District & Sessions Judge/Principal Judge, Family Court, Kapurthala shall hold the Camp Courts in the Sub Divisions of this Sessions Division as per the following schedule:-

<b>Sr. No.</b>	<b>Name of the Sub Division</b>	<b>Day of holding Camp Court</b>
<b>1.</b>	<b>Sub Division Phagwara</b>	<b>On Every Friday</b>
<b>2.</b>	<b>Sub Division Sultanpur Lodhi</b>	<b>On Monday (fortnightly)</b>
<b>3.</b>	<b>Sub Division Bholath</b>	<b>On Wednesday (fortnightly)</b>

Staff attached with Ms.Gurpreet Kaur, Addl. District & Sessions Judge/Principal Judge, Family Court, Kapurthala shall accompany with her as per directions of the Presiding Officer on the day of holding Camp Court at the above said Sub Divisions.

The Addl. Civil Judges (Sr. Divn.)/SDJM posted at Phagwara, Sultanpur Lodhi and Bholath shall make all the necessary arrangements for providing Court room and furniture articles, computers, stationery etc. for holding the Camp Court, immediately, under intimation to this office.

The following instructions contained in the Hon'ble Punjab and Haryana High Court's letter No.2378 Spl.Gaz.II(19-G) dated 11.12.2019 (*copy enclosed*), shall be strictly complied with:-

In case any application for supplying of certified copies of documents, inspection of record and filing of process fees at Sub Division in the absence of Camp Court is moved by a litigant or through his counsel then that application shall be allowed by the Additional Civil Judge (Senior Division)/Sub Divisional Judicial Magistrate (SDJM) and after allowing of the application, the certified copies of documents shall be supplied to the litigant or Advocate by that official;

Inspection of record of pending files be allowed by the Additional Civil Judge (Senior Division)/Sub Divisional Judicial Magistrate in the absence of Presiding Officer of Family Court and process fees be also submitted to the official of the Family Court posted at Sub Division Level.

It has also been decided that record of the decided files at Headquarter level be consigned in the Record room of the District

Headquarter immediately by the staff attached with the Family Court. However, the record of the decided files of Family Court be consigned in the Record Room of the District Headquarter, as presently no Record room is available at Sub Division Bholath and lack of space in the Record rooms at Sub Divisions Phagwara and Sultanpur Lodhi;

In the absence of Family Court Judge at Sub Division Level, the urgent nature of Family Court matters shall only be dealt with by the Family Court Judge on that day at District Headquarter. In this regard, a miscellaneous application shall be moved by the litigant or his counsel at Sub Division Level before the Additional Civil Judge (Senior Division)/Sub Divisional Judicial Magistrate and the Additional Civil Judge (Senior Division)/Sub Divisional Judicial Magistrate shall direct the official of the Family Court posted at Sub Division to transmit the record through Process Serving Agency of the Additional Civil Judge (Senior Division)/Sub Divisional Judicial Magistrate to the Court of Family Court Judge at District Headquarter on the same day, in case the application is moved before 11:00 A.M. and in case it is moved after 11:00 A.M., then on next working day.

Dated: 16.04.2021

**Sd/-**  
(Rajwinder Kaur)  
I/c District & Session Judge,  
Kapurthala.